

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S EMPRESS INFRA PROJECTS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of corporate debtor | EMPRESS INFRA PROJECTS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 29 th December, 2010 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U60100DL2010PTC211894 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Registered Office: Plot No-249 A, Old No-377 (Rampura) Shakurpur, New Delhi, Delhi-110035, India Principal Office: 109, Aman Palace, Pillar No. 72, Delhi Garh Road, Axis Bank Building, Pilakhua, District Hapur, 245304 |
| 6. | Insolvency commencement date in respect of corporate debtor | 12 th November, 2025 [NCLT Order received to IRP on 13 th November, 2025] |
| 7. | Estimated date of closure of insolvency resolution process | 11 th May, 2026 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Sudhanshu Gupta Registration Number: IBBI/IPA-002/IP-N00216/2017-18/10668 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 Email Address: sg_1973@rediffmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 Email Address: empress.cirp@rediffmail.com |
| 11. | Last date for submission of claims | 27 th November, 2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | a. Web link: https://ibbi.gov.in/home/downloads b. Not Applicable |


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. **EMPRESS INFRA PROJECTS PRIVATE LIMITED** on **12th November, 2025**.

The creditors of M/s. **EMPRESS INFRA PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **27th November, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **(Not Applicable)**

Submission of false or misleading proofs of claim shall attract penalties.



Sudhanshu Gupta

Interim Resolution Professional of Empress Infra Projects Private Limited

Regn. No. – IBBI/IPA-002/IP-N00216/2017-18/10668

Address: 311, Agarwal Chamber-2, Plot No. 30, 31,

Veer Savarkar Block, Opp. Metro Pillar No. 58,

Shakarpur, East Delhi-110092

Email Address: sg_1973@rediffmail.com, empress.cirp@rediffmail.com

Contact No.: +91-9811547321

Date: 14th November 2025

Place: Delhi



ESAF
REGD. OFFICE: ESAF Bhawan,
Mamuthy, Thrissur - 680 651, Kerala.

GOLD AUCTION NOTICE

Notice is hereby given for the information of all concerned that Gold ornaments pledged with ESAF Small Finance Bank and not redeemed by borrowers, despite repeated reminders and notices, of our branches, are listed below. This will be auctioned as per the details given below:

DATE OF AUCTION: 25-11-2025 **TIME: 2pm to 5 pm**

AUCTION VENUE: Through e-Auction

AUCTION ADDRESS: https://egold.auctiontiger.net

Contact Number: 9099013705 / 6351896640

To register as bidder for the e-Auction with terms and conditions, and full details of e-Auction please visit the above site

BRANCHES & LOAN ACCOUNT NUMBERS

NEW DELHI- PASCHIM VIHAR: 63250001182437,
NEW DELHI-KAROL BAGH: 63250001129709, 1136405,
1158164, NEW DELHI-ROHINI: 63250000433734.

Customers who are interested to release the ornaments by paying the total due amount may do so, at the respective branches, on or two days before the date of the auction.

Bidders who wish to participate in the auction shall produce their KYC documents. GST No. is mandatory for registered firms/companies. Bidders shall deposit a sum of Rs.50,000 as EMD before participating in the auction.

Thrissur
Date: **15-11-2025**

POLYCON International Ltd.
Regd. Office: 48-49, Lane no. 2, Gopalbadi, Ajmer Road, JAIPUR (Rajasthan)-302001
CIN: L28992RJ1991PLC006265 • Email: info@polycontd.com • Website: www.polycontd.com

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th SEPTEMBER, 2025 (Amount Rs. in Lakhs)

| Sl. No. | Particulars | Quarter Ended | | Half Year Ended | |
|---------|--|------------------------|------------------------|------------------------|------------------------|
| | | 30.09.2025 (Unaudited) | 30.06.2025 (Unaudited) | 30.09.2024 (Unaudited) | 30.09.2025 (Unaudited) |
| 1 | Total Income from operations (Net) | 385.82 | 435.80 | 592.62 | 1177.42 |
| 2 | Net Profit/(Loss) for the period (Before Tax, Exceptional and/or Extraordinary items) | -104.36 | -28.39 | -1.49 | -132.75 |
| 3 | Net Profit/(Loss) for the period Before Tax (After Exceptional and/or Extraordinary items) | -104.36 | -28.39 | -1.49 | -132.75 |
| 4 | Net Profit/(Loss) for the period After Tax (After Exceptional and/or Extraordinary items) | -101.52 | -25.52 | 0.39 | -33.02 |
| 5 | Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (After Tax) and other comprehensive income (after tax)] | -101.52 | -25.52 | 0.39 | -33.02 |
| 6 | Equity share capital (Face value of Rs. 10/- each) | 543.55 | 543.55 | 543.55 | 543.55 |
| 7 | Earning per share (Face Value Rs. 10/- each) | | | | |
| | 1. Basic (Rs.) | -2.08 | -0.52 | 0.04 | -2.60 |
| | 2. Diluted (Rs.) | -2.08 | -0.52 | 0.04 | -2.60 |

NOTES:
(A) The above is an extract of the detailed format of Quarter and Half Year ended Unaudited financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the stock exchange website www.bseindia.com and on company's website www.polycontd.com

Sd/-
RAJIV BAID
MANAGING DIRECTOR
DIN-00212265

Place : Jaipur
Date : 14th November, 2025

KOTAK MAHINDRA BANK
Registered Office: 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051
Branch Office: EPICAH Mall, 2nd Floor, 58,58B1, Najafgarh Road, Moti Nagar, New Delhi-110015

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower/Co-Borrowers/Guarantor, who have availed loan facilities from **KOTAK MAHINDRA BANK LIMITED (KMBL)** having its branch office at EPICAH Mall, 2nd Floor, 58,58B1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015, have failed to repay the loan facility wide EMI and/or serve the interest of their credit facilities to KMBL and that their loan accounts have been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL as on date are mentioned below. The borrower/Co-Borrowers/Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower/Co-Borrowers/Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described herein below.

| Name of the Borrower, Guarantor, Co-Borrowers/Guarantor | Details of Secured Asset (Immovable Property) |
|--|---|
| 1. Atul (Borrower) 2. Pooja Chaudhary (Co-Borrower and Mortgagee) | ALL THAT PART AND PARCEL OF PROPERTY CONSISTING OF Residential Apartment No. 301 on 3rd Floor in tower no D-3, having super area 2370 sq.ft (220.178 sq.mtrs) inclusive of built up area 1896 sq.ft (176.142 sq.mtrs) and common area of about 474 sq.ft (44.035 sq.mtrs) along with one covered car parking and one open car parking space, situated in the said multi-storied residential group housing colony known as "The Legend" along with the proportionate, undivided impartible share and interest in the said land underneath the said building in which the said apartment is located, situated in the revenue estate of village Tigra, Sector-57, Tehsil - Wazirabad and District Gurgaon (Haryana). |

NPA Date : 08.09.2025

Loan Account No., Demand Notice Date & Amount

Loan Account No. HF3795951290 and HF37956422 Demand Notice Date: 24.10.2025 Outstanding Amount: Rs. 1,11,81,241.99/- (Rupees One Crore Eleven Lakh Eighty One Thousand Two Hundred Forty One and Paise Ninety Nine Only) (Rs. 1,01,49,209.46/- (Rupees One Crore One Lakh Forty Nine Thousand Two Hundred Nine and Paise Forty Six Only) for loan HF3795951290 and, Rs. 10,32,032.53/- (Rupees Ten Lakh Thirty Two Thousand and Thirty Two and Paise Fifty Three Only) for loan account no HF37956422 as on 08.10.2025

PLACE: GURUGRAM
DATE: 15.11.2025

KOTAK MAHINDRA BANK LTD.,
AUTHORISED OFFICER

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S EMPRESS INFRA PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|---|---|
| 1. Name of corporate debtor | EMPRESS INFRA PROJECTS PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 29th December, 2010 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Delhi |
| 4. Corporate Identity No./ Limited-Liability Identification No. of corporate debtor | U60100DL2010PTC211894 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Registered Office: Plot No-249 A Old No-377 (Rampura) Shakurpur, New Delhi, Delhi-110035, India Principal Office: 109, Aman Palace, Pillar No. 72, Delhi Gurga Road, Axis Bank Building, Piliakhus, District Hapur, 245304 |
| 6. Insolvency commencement date in respect of corporate debtor | 12th November, 2025 [NCLT Order received to IRP on 13th November, 2025] |
| 7. Estimated date of closure of insolvency resolution process | 11th May, 2026 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Name : Sudhanshu Gupta Registration Number: IBB/IIIPA-002/IP-N00216/2017-18/10668 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakurpur, East Delhi, Delhi-110092 Email Address: sg_1973@rediffmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakurpur, East Delhi, Delhi-110092 Email Address: sg_1973@rediffmail.com |
| 11. Last date for submission of claims | 27th November, 2025 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at : | A. Web link: https://ibbi.gov.in/home/downloads B. Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. EMPRESS INFRA PROJECTS PRIVATE LIMITED on 12th November, 2025.

The creditors of M/s. EMPRESS INFRA PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27th November, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representatives from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA (Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sudhanshu Gupta
Interim Resolution Professional of Empress Infra Projects Private Limited
Regn. No. -IBBI/IIIPA-002/IP-N00216/2017-18/10668
Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakurpur, East Delhi, Delhi-110092
Email Address: sg_1973@rediffmail.com
Contact No. : +91-9811547321

Date : 14.11.2025
Place : Delhi

FORM NO. INC - 26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE REGIONAL DIRECTOR (CENTRAL GOVERNMENT) NORTHERN REGION, DELHI

MINISTRY OF CORPORATE AFFAIRS IN THE MATTER OF SECTION 13(4) OF THE COMPANIES ACT, 2013 UNDER RULE 30 OF THE COMPANIES (INCORPORATION) RULES 2014

AND

IN THE MATTER OF "CAPITAL RECORD CENTRE PRIVATE LIMITED" (CIN:U74120DL2008PTC186095) A COMPANY INCORPORATED UNDER THE COMPANIES ACT 1956, HAVING ITS REGISTERED OFFICE SITUATED AT 12-13, UDYOG NAGAR INDUSTRIAL AREA, PEERA GARHI, NEW DELHI-110041, DELHI, INDIA

VERSUS

PETITIONER

The Registrar of Companies, Delhi
4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019.

RESPONDENT NOTICE

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director (Central Government), Northern Region, Delhi under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on November 14, 2025 to enable the Company to change its Registered office from the NCT of Delhi to the State of Maharashtra.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing inventory complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003, within 14 (fourteen) days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For and on behalf of
Capital Record Centre Private Limited
Sd/-
Pragnesh Kapadia
Director
Date: 14.11.2025
Place: Delhi
DIN: 07048238

PNB Housing Finance Limited
Regd. Off: 9th Floor, Antriksh Bhawan, 22, K. G. Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com
Branch Office: Inter-alla at Ground Floor, Khairatnagar-242, DGB Building, Delhi - Road, Moradabad, Uttar Pradesh-244001.

POSSESSION NOTICE For immovable property as per Rule 8(1) and Appendix-IV

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & In compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notices. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) and the public in general is hereby cautioned not to deal with the properties and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| Loan Account Number(s) | Name of Borrower/Co-borrower/ Guarantor(s)/Legal Heirs | Date of Demand Notice | Amount as on date in Demand Notice | Date of Possession | Description of the Property/ies mortgaged |
|---------------------------------------|--|-----------------------|---|---------------------|--|
| HOU/RMRD/0923/1165768 B.O.: MORADABAD | Mr. Saqib Khan (Borrower) & Mrs. Aman Aman (Co-Borrower) | 14.08.2025 | Rs. 19,47,738.00 (Rupees Nineteen Lakhs Forty Seven Thousand Seven Hundred Thirty Eight Only) | 12.11.2025 Symbolic | All that part and parcel of Residential, Kharsa No. 1000, Situated At, Dheemri West, Moradabad, Moradabad, Uttar Pradesh - 244001. |

Date: 15.11.2025 | Place : MORADABAD
Sd/- Authorized Officer, PNB Housing Finance Limited

ALCHEMIST CORPORATION LIMITED
CIN: L74899DL1993PLC055768
Regd. Office: 44, Backery Portion, 2nd Floor, Regal Building 77, Connaught Place, Central Delhi, New Delhi, Delhi, India, 110001; Email: info@alchemist-corp.com, Phone: 9560729989

UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2025
(Rs. In Lakh except EPS data)

| Particulars | STANDALONE | | | CONSOLIDATED | | |
|--|---------------|------------|------------|---------------|------------|------------|
| | Quarter Ended | | Year Ended | Quarter Ended | | Year Ended |
| | 30.09.2025 | 30.06.2025 | 30.09.2024 | 30.09.2025 | 30.09.2024 | 31.03.2025 |
| Total income from operations | - | - | 2.64 | - | 2.64 | 5.40 |
| Net Profit/(Loss) before tax and share of (Loss)/profit in associates & Joint ventures | (4.78) | (4.34) | (7.51) | (9.12) | (11.04) | (28.81) |
| Net Profit/(Loss) for the period after tax and exceptional items | (4.78) | (7.03) | (7.51) | (11.81) | (11.04) | (28.81) |
| Total Comprehensive (loss) / Income for the period | (4.78) | (7.03) | (7.51) | (11.81) | (11.04) | (28.81) |
| Paid up Equity Capital (Face value of Rs. 10/- each) | 491.43 | 491.43 | 491.43 | 491.43 | 491.43 | 491.43 |
| Reserve excluding revaluation reserves (As per last audited Balance Sheet) | - | - | - | - | - | - |
| Earning Per Share (of Rs.10/- each) (not annualised) | (0.10) | (0.14) | (0.15) | (0.24) | (0.22) | (0.59) |
| Basic | (0.10) | (0.14) | (0.15) | (0.24) | (0.22) | (0.59) |
| Diluted | (0.10) | (0.14) | (0.15) | (0.24) | (0.22) | (0.59) |

NOTES:
1. The above Standalone and Consolidated Financial Statement, prepared in accordance with Indian Accounting Standards ("Ind AS") as prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other recognised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-audited Financial Results (Standalone and Consolidated) for the quarter and half year ended on 30th September, 2025 filed with the Stock Exchange under the Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-audited Financial Results (Standalone and Consolidated) for the quarter and half year ended 30th September, 2025 are available on stock exchange websites (www.bseindia.com) and on the company's website (www.alchemist-corp.com).

Date: 14.11.2025
Place: New Delhi

By the order of the Board
For Alchemist Corporation Ltd.
Sd/-
Arijit Sachdeva
(Managing Director)
DIN: 07589173

SINDHU TRADE LINKS LTD.
129, Transport Centre, Rohtak Road, Punjabi Bagh, New Delhi-110035
Unaudited Financial Results (Standalone & Consolidated) for the Quarter & Half Year ended 30th September, 2025
CIN: L63020DL1992PLC121695 | Website: www.sindhutrade.com | Email id: corporatecompliance@sindhutrade.com | Phone: 0124-6913000

Extracts of Standalone & Consolidated Unaudited Financial Results for the Quarter & Half Year Ended on 30.09.2025
(In Lakhs)

| Particulars | Standalone | | | Consolidated | | |
|--|------------------------|------------------------|------------------------|------------------------|------------------------|----------------------|
| | Quarter Ended | | Year Ended | Quarter Ended | | Year Ended |
| | 30.09.2025 (Unaudited) | 30.06.2025 (Unaudited) | 30.09.2024 (Unaudited) | 30.09.2025 (Unaudited) | 30.09.2024 (Unaudited) | 31.03.2025 (Audited) |
| Total Income from operations | 11,423.57 | 12,273.24 | 11742.87 | 23,696.81 | 24603.97 | 50,810.63 |
| Net Profit/ (Loss) for the period (before tax, exceptional and/or extraordinary items) | 775.06 | 814.45 | 1744.71 | 1589.51 | 3917.57 | 4,615.30 |
| Net Profit/ (Loss) for the period before tax (after exceptional and/or extraordinary items) | 775.06 | 814.45 | 1744.71 | 1589.51 | 3917.57 | 4,615.30 |
| Net profit/ (Loss) for the period after tax (before comprehensive income) | 636.44 | 427.61 | 1454.53 | 1064.05 | 3119.57 | 3,849.70 |
| Total Comprehensive Income for the Period (comprising Profit / Loss for the Period (after Tax) and Other Comprehensive Income (after Tax)) | 636.41 | 427.63 | 1454.51 | 1064.04 | 3119.60 | 4,377.62 |
| Equity Share Capital | 15,419.29 | 15,419.29 | 15,419.29 | 15,419.29 | 15,419.29 | 15,419.29 |
| Reserves (excluding Revaluation reserves) as shown in the Audited Balance Sheet of the Previous Year | 77,498.18 | 76,861.77 | 75396.89 | 77,498.18 | 75396.89 | 76,434.14 |
| Earning Per Shares (for continuing and discontinued operation) of 1/-each) | 0.04 | 0.03 | 0.09 | 0.07 | 0.20 | 0.25 |
| Basic | 0.04 | 0.03 | 0.09 | 0.07 | 0.20 | 0.25 |
| Diluted | 0.04 | 0.03 | 0.09 | 0.07 | 0.20 | 0.25 |

NOTES:-
1. The above is an extract of the detailed format of quarterly financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results is available on the websites of the Stock Exchange and company's website www.sindhutrade.com. The above results after being reviewed by the Audit Committee were taken on record by the Board at its Meeting held on 14th November, 2025.
2. The above Unaudited financial results of the Company for the Quarter & half year ended on 30th September, 2025 have been reviewed by Audit Committee of the Board and approved by the Board of Director at its meeting held on 14th November, 2025.
3. The figures are regrouped in previous year also, wherever considered necessary.
4. Limited Review Report has been carried out by the Statutory Auditors for the above period.

Place: Gurugram
Dated: 14.11.2025

For & on behalf of Board of Directors
Sindhu Trade Links Limited
Sd/-
Rudra Sen Sindhu
(Chairman & Director)
DIN: 00006999

JINDAL CAPITAL LIMITED
Regd Office: 201, Aggarwal Plaza, Sector-9, Rohini, Delhi-110085
CIN: L65910DL1994PLC059720; Ph No. 011-45578272
E Mail ID: info@jindalcapital.co.in; Website: www.jindalcapital.co.in

Statement of Un-audited Financial Results for the Quarter and half year ended 30th September, 2025
Amount (Rs.) in Lakhs except for Point 8

| Particulars | Quarter ended | | Half Year Ended | Year ended (audited) |
|--|---------------|------------|-----------------|----------------------|
| | 30.09.2025 | 30.06.2025 | 30.09.2024 | 31.03.2025 |
| 1 Total income from operations (net) | 98.27 | 78.11 | 68.05 | 176.38 |
| 2 Net Profit / (Loss) for the period (before exceptional items and/or Extraordinary items) | 41.03 | 20.21 | 32.98 | 61.25 |
| 3 Net Profit / (Loss) for the period before tax (after exceptional items and/or Extraordinary items) | 41.03 | 20.21 | 32.98 | 61.25 |
| 4 Net Profit / (Loss) for the period after tax (after exceptional items and/or Extraordinary items) | 30.71 | 20.21 | 32.98 | 50.92 |
| 5 Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)] | 30.29 | 21.52 | 32.98 | 51.82 |
| 6 Equity share capital (Face Value of Rs. 10/- each) | 72.08 | 72.08 | 72.08 | 72.08 |
| 7 Reserves (excluding Revaluation Reserve) as per the Audited Balance Sheet of the previous year | 440.56 | 388.70 | 389.88 | 440.56 |
| 8 Earnings per share (of Rs. 10/- each) Basic & Diluted. | 0.43 | 0.28 | 0.46 | 0.72 |

NOTES:
1 The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter and half year ended 30th September, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Stock Exchange www.bseindia.com and on company's website www.jindalcapital.co.in
2 The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their respective meetings held on November 14, 2025.
3 Previous periods figures have been regrouped, wherever considered necessary.

For and on behalf of Board of Directors
Jindal Capital Limited
Sd/-
Sadhu Ram Aggarwal
(Chairman-cum-Managing Director)
DIN: 00961850

Place: Delhi
Date: 14.11.2025

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